

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/2010

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V. S. Verma, Member**
- 4. Shri M. Deen Dayalam, Member**

DATE OF ORDER: 15.4.2010

In the matter of

Compliance of the order dated 24.12.2009 in Petition No. 117/2009

And in the matter of

1. Indian Energy Exchange Ltd., New Delhi
 2. Power Exchange of India Limited, Mumbai
-Respondents**

ORDER

The Commission vide order dated 30.3.2010 had directed the respondents to show cause by 5.4.2010, as to why penalty under Section 142 of the Electricity Act, 2003 be not imposed on them for contravention of the directions of the Commission in its order dated 24.12.2009 in Petition No. 117/2009.

2. In response to the above show cause notice, the Respondent No. 2 has submitted that in view of the intervening holidays on account of Good Friday on 2.4.2010 and the weekend holidays, it might not be possible for it to submit its reply within the prescribed due date of 5.4.2010. Respondent has also pointed out that the senior officers responsible for preparation of the reply are scheduled

to go abroad and accordingly prayed that the respondent be granted an additional two weeks time to frame and submit its response to the show cause notice. The respondent has also affirmed its commitment to remain compliant with all the orders and directions of the Commission.

4. Considering the difficulties expressed by the Respondent No. 2, we allow time till 20.4.2010 to file the reply to the show cause notice.

sd/-
(M. DEENA DAYALAN)
MEMBER

sd/-
(V. S. VERMA)
MEMBER

sd/-
(S. JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON